14.25 hrs.

BUSINESS ADVISORY COMMITTEE

## NINETEENTH REPORT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to present the Nineteenth Report of the Business Advisory Committee.

## LOKPAL BILL

## (i) REPORT OF JOINT COMMITTEE

SHRI SHYAMNANDAN MISHRA (Begusarai): I beg to present the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and for matters connected therewith.

## (ii) EVIDENCE BEFORE JOINT COMMITTEE

SHRI SHYAMNANDAN MISHRA: I beg to lay on the Table the record of evidence given before the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and for matters connected therewith.

MR. DEPUTY-SPEAKER: Now, matters under Rule 377.

SHRI HARI VISHNU KAMATH (Hoshangabad): Before that, Sir, I rise on a point of order.

MR. DEPUTY-SPEAKER: On what?

SHRI HARI VISHNU KAMATH: On this I think it is essential to comply with Rules 304 and 305 read with Direction Nos. 92 and \$3.

Considering the importance—extraordinary importance—of this Bill, political as well as legislative and administrative, I am sure, the House will agree that there should be punctilious and total observance of the rules 304 and 305 as well as Directions.

MR, DEPUTY-SPEAKER: You said: Direction Nos. 92 and 93.

SHRI HARI VISHNU KAMATH:
Read with Direction Nos. 92 and 93.
Now. Sir, I am not sure whether
Direction No. 92 has been complied
with. Rule 304 has been complied
with. I submit that Direction Nos. 92
and 93 have only partially been complied with because Direction No. 92
reads as follows:

"Along with the report of the Select/Joint Committee, the following documents shall also be presented to the House, namely:—

- (i) the minutes of the various sittings of the Select/Joint Committee;
- (ii) Government amendments,if any; and
- (iii) other important papers, if any, made available to the members of the Select/Joint Committee and approved by the Chairman of the Committee for presentation to the House."

According to the Order Paper only the Evidence as well as the draft report, the delayed report of this Committee have been presented and not other documents and papers referred to under Direction No. 92(iii).

MR. DEPUTY-SPEAKER: You want the minutes.

SHRI HARI VISHNU KAMATH: Minutes and other important papers, if any. Direction No. 93(1) (a) states:

"As soon as the report of a Select/ Joint Committee is presented to the